

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 69/2018  
O.A. No. 796/2017

The 31<sup>st</sup> day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Dr. Nathu Lal  
CMO (NFSG), Retd.  
S/o Late Devi Dass  
R/o House No.1386, Sector-3,  
HIG Duplex, Vasundhara,  
Ghaziabad, Uttar Pradesh  
Pin-201012. .. Petitioner

(By Advocate: Shri Naved Johar for Ms. Anita Singh)

Versus

Dr. Poonam Puri  
Additional Director (SZ),  
CGHS South Zone Office,  
Sector-8, R.K. Puram,  
New Delhi-22. .. Respondent

(By Advocate: Shri Satish Kumar)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. This Tribunal disposed of the O.A. No. 796/2017 vide order dated 09.03.2017 as under:

“5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to consider the Annexure

A-6 representation dated 09.09.2016 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order."

3. The respondents vide their compliance affidavit enclosed the speaking order dated 23.07.2018 and submitted that they have fully complied with the orders of this Tribunal.

4. In the circumstances and in view of the substantial compliance by the respondents, the CP is closed and notices are discharged. However, the petitioner is at liberty to question the orders now passed by the respondents, if he is still having any other grievance, in accordance with law. No costs.

**(PRADEEP KUMAR)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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